

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 4594 OF 2003

KOPPARRU PRASAD RAO (D) BY LRS.

Appellant (s)

VERSUS

KOTA NAGARATHAMMA & ORS.

Respondent(s)

(With office report)

Date: 31/08/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE T.S. THAKUR

For Appellant(s) Mr. P.S.Misra, Sr. Adv.
Ms. Swarupa Reddy, Adv.for
Mr. D. Mahesh Babu,Adv.

For Respondent(s) Mr. I.Venkatanarayana, Sr. Adv.
Mr. Satish Galla, Adv.for
Mr. T.N. Rao,Adv.

Mr. R.Sundaravardhan, Sr. Adv.
Mr. Satish Galla, Adv.for
Mr. Venkateswara Rao Anumolu ,Adv

UPON hearing counsel the Court made the following
O R D E R

The Appeal is dismissed. No costs.

(Parveen Kr. Chawla)
Court Master

(Indu Satija)
Court Master

[signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4594 OF 2003

Kopparru Prasad Rao (D) By Lrs.

..Appellants

versus

Kota Nagarathamma & Ors.

..Respondents

O R D E R

Having heard learned counsel for the parties and having perused the record, we find no infirmity in the impugned order.

The Civil Appeal is, accordingly, dismissed. No costs.

.....J.
[MARKANDEY KATJU]

NEW DELHI;
AUGUST 31, 2010

.....J.
[T.S. THAKUR]